

1	2	3
7.	Computerization of records of Wakf properties (New Scheme)	Rs. 10.00
8.	Scheme for Leadership Development of Minority Women. (New Scheme)	Rs. 8.00
9.	Merit-cum-Means scholarship for undergraduate and post-graduate professional and technical courses	Rs. 100.00
10.	Pre-matric Scholarship for minorities	Rs. 200.00
11.	Post-Matric Scholarships for students belonging to the minority communities	Rs. 150.00
12.	Multi Sectoral Development Programme in selected minority concentration districts.	Rs. 990.00
TOTAL :		Rs. 1740.00

More powers for NCM

3268. SHRI A. VIJAYARAGHAVAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government is considering giving more powers to the National Commission for Minorities; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The Government had introduced the Constitution (One Hundred and Third Amendment) Bill, 2004 and the National Commission for Minorities (Repeal) Bill, 2004 in order to confer the constitutional status on the National Commission for Minorities. Notices were sent to Lok Sabha Secretariat for introduction of official amendments to these Bills in February, 2009. Since, the House adjourned on 26.02.2009, the official amendments could not be introduced. The Bills have lapsed with the end of term of the 14th Lok Sabha

Report of Justice Ranganath Misra Commission

3269. SHRI SYED AZEEZ PASHA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Ministry is aware of the Central Information Commission letter dated 6th May, 2009 about the publication of Justice Ranganath Misra Commission Report; and

(b) if so, the action taken in that regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) The Central Information Commission in its decision